



भारतीय प्रतिभूति
और विनिमय बोर्ड
**Securities and Exchange
Board of India**

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15722 of 2026

Certificate No. 9244 of 2026

National Securities Depository Ltd.

4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai – 400013

Central Depository Services (I) Ltd

P J Tower s, 17th floor
Dalal Street
Fort, Mumbai – 400001

**The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.**

1. Whereas a Recovery Certificate No. **9244 of 2026** dated July 27, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum **Rs.28,76,000/- (Rupees Twenty-Eight Lakhs Seventy-Six Thousands Only)** towards Penalty imposed by WTM vide Order No. WTM/AB/ISD/ISD-SEC-5/31442/2025-26 dated May 29, 2025 in the matter of trading based stock recommendations using social media YouTube in the scrip of Sadhna Broadcast Ltd. along with further interest, all costs, charges and expenses in respect of all proceedings for recovering the said sum (details given in table below), against **Sadhna Bio Oils Pvt. Ltd. (PAN: AAKCS4057N) [Defaulter]** and the same are due from the defaulter in respect of the said certificate. A Notice of Demand dated July 27, 2026 has been issued to **Sadhna Bio Oils Pvt. Ltd.**

Description of Dues	Amount (in Rs.)
Penalty imposed by the WTM vide Order No. WTM/AB/ISD/ISD-SEC-5/31442/2025-26 dated May 29, 2025 in the matter of in the matter of Sadhna Broadcast Ltd.	25,00,000/-
Interest from May 2025 to July 2026 @ 1% p.m.	3,75,000/-
Recovery Cost	1,000/-
Total	28,76,000/-

2. The aforesaid notice of demand was served on the defaulter on July 28, 2026. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंजिल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवाई नगर, नई दिल्ली-110023
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011-69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022-26449000
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in





Continuation Sheet

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और विनिमय बोर्ड
**Securities and Exchange
Board of India**

A.P. No. 15722 of 2026

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
- All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
4. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:
- Details of all the Accounts/folios held by the Defaulter with you;
 - Copy of the Account Statement/s; and
 - Confirmation of Attachment of the said accounts/folios

If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.

5. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
6. This Notice of attachment is issued in exercise of powers conferred under **Section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with Section 226 and the Second Schedule of Income Tax Act, 1961.**

Given under my hand and seal at New Delhi this 20th day of August, 2026.



—Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts